CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

O.A.No.1897/93 with O.A.No.737/97



Hon'ble Shri Justice V.Rajagopala Reddy, VC(J) Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 22nd day of November, 2000

O.A.No.1897/93:

J.C.Negi 2095, Gulabi Bagh Delhi-7.

... Applicant

(By Shri A.K.Gupta, Advocate)

Vs.

- Lt. Governor of Delhi Raj Niwas Marg Delhi-7.
- The Government of National Capital Territory of Delhi through Secretary (Labour) 15, Rajpur Road Delhi.
- 3. The Secretary Union Public Service Commission Shahajahan Road New Delhi.
- 4. Shri V.Kumar
 Deputy Labour Comissioner (ad-hoc)
 Labour Department
 Delhi Administration
 15, Rajpur Road
 Delhi. Resp

Respondents

(By Shri Ajesh Luthra, Advocate for R-1 and 2 and Shri G.D.Gupta, Advocate for R-4)

with

O.A.No.737/97:

J.C.Negi 2095, Gulabi Bagh Delhi-7.

... Applicant

(By Shri A.K.Gupta, Advocate)

Vs.

 Lt. Governor of Delhi Raj Niwas Marg Delhi-7. 2. The Government of National Capital Territory of Delhi through Secretary (Labour) 15, Rajpur Road Delhi.



- 3. The Secretary
 Union Public Service Commission
 Shahajahan Road
 New Delhi.
- 4. Shri V.Kumar
 Deputy Labour Comissioner (ad-hoc)
 Labour Department
 Delhi Administration
 15, Rajpur Road
 Delhi. Res

... Respondents

(By Shri Ajesh Luthra, Advocate for R-1 and 2 and Shri G.D.Gupta, Advocate for R-4)

ORDER (Oral)

Justice V. Rajagopala Reddy:

In view of the decision of the Full Bench in the above OAs, dated 26.5.2000, the OAs are allowed as prayed for with all consequential benefits, except reversion of the Respondent No.4 as the High Court, in CWP No.3775/2000, in its order dated 17.7.2000 granted stay of his reversion, pending the Writ Petition. The applicants are allowed costs, estimated at Rs.5000/-(Rupees Five Thousand) in each OA against Respondent

No.4.

GOVINDAN S. TAMPI)
MEMBER(A)

(V.RAJAGOPALA REDDY) VICE CHAIRMAN(J)

/RAO/

Disposed No. 33382 /DHC/WRITS/D-2/2009 Dated 8 10 09 Final Draft From The Registrar General Ryple9

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Ryple9 High Court of Delhi New Delhi To The Presiding Officer, Hon'ble Central Administrative Tribunal, Principal Bench. 2. The Lt. Governor, Govt. of NCT of Delhi, Raj Niwas, Delhi 54. 3. Govt. of NCT of Delhi through the Secretary (Labour), 15, Rajpur Road, Delhi 54. 4. The Secretary, Union Public Service Commission, Shahjahan Road, New Delhi. O.A. No. 1897/93, 737/97 dated 26.5.00 WRIT PETITION (CIVIL) NO. 3775/2000 Sh. V. KumarPetitioner/s The Presiding Officer, Hon'ble Central Administrative Tribunal & ors.Respondent/s I am directed to forward herewith for information and immediate compliance/necessary action a copy of order dated 24.8.2009 passed by Hon'ble Division Bench of this Court in the above noted case along with a copy of Memo of Parties. Please acknowledge receipt. Yours faithfully Asstt. Registrar (Writs) for Registrar General AB/5.10.09 12324/1.1

(19)

IN THE HIGH COURT OF DELHI AT NEW DELHI

(CIVIL EXTRAORDINARY JURISDICTION)

C.W.P. NO. 3775 OF 2000

IN THE MATTER OF :

Shri V. Kumar

PETIT IONER

VERSUS

The Presiding Officer, Hon'ble Central Administrative Tribunal, Principal Bench, New Delhi and Others

RESPONDENTS

MEMO OF PARTIES

Shri V. Kumar, S/o Shri Goverdhan Dassji, R/o E-56, Dayanand Nagar, GHAZIABD (U.P.)

Office!

Joint Labour Commissioner,
Govt. of National Capital Territory of Delhi,
15, Rajpur, Road,
DELHI - 110 054.

PETITIONER

VERSUS

- 1. The Presiding Officer,
 Hon'ble Central Administrative Tribunal,
 Principal Bench,
 NEW DELHI.
- 2. Shri J.C. Negi,
 Dy. Labour Commissioner,
 Govt. of National Capital Territory of Delhi,
 S/o Shri Wang Nor Negi,
 R/o 2095, Gulabi Bagh,
 DELHI.









- 3. The Lt. Governor of Delhi, Govt. of National Capital Territory of Delhi, Raj Niwas, DELHI - 110 054.
- 4. Government of National Capital Territory of Delhi through the Secretary (Labour), 15, Rajpur Road, DELHI - 110 054.
- 5. The Secretary,
 Union Public Service Commission,
 Shahjahan Road,
 NEW DELHI.

RESPONDENTS

(G.D. GUPTA) & (PRAMOD GUPTA)
ADVOCATES FOR THE PETITIONER
323, Lawyers' Chamber,
Delhi High Court,
NEW DELHI

NEW DELHI

DATED : 13.07.2000





R-8

IN THE HIGH COURT OF DELHI AT NEW DELHI

W.P.(C) 3775/2000

V. KUMAR

.... Petitioner

Through: Mr. G.D. Gupta, Sr. Adv. with Mr. Piyush Sharma & Mr. Vikram Saini, Advs.

versus

THE PREISIDING OFFICER & ORS.

.... Respondents

Through: None.

CORAM:

HON'BLE MR. JUSTICE MADAN B. LOKUR HON'BLE MR. JUSTICE A.K. PATHAK

> ORDER 24.08.2009

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Learned counsel for the Petitioner says that his client has since retired as Joint Commissioner in the Labour Department and he also says that Mr. J.C. Negi (Respondent No. 2) has also retired as Joint Commissioner. In view of this, nothing further survives in the matter.

The writ petition is disposed of.

MADAN B. LOKUR, J

A.K. PATHAK, J

AUGUST 24, 2009

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